

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 496/2016 (Earlier O.A. No. 253/2015)

In the matter of:

Tribunal on its own motion

Applicant(s)

Versus

Govt. of NCT of Delhi & Ors.

Respondent(s)

SHORT STATUS REPORT ON BEHALF OF EAST DELHI MUNICIPAL CORPORATION

Most Respectfully submitted:

1. That in reference to aforesaid case, vide order dated 03.02.2020 in O.A. No. 496/2016 directions were issued to the different agencies for compliance. In the para no. 16 of the order dated 03.02.2020, answering corporation EDMC was required to comply regarding point no (i) & (ii). Excerpt of para no. 16 of the order dated 03.02.2020 is as under:

"....16. Before parting with this order, we are of the view that having regard to significance of issues dealt with that is revival of water bodies in view of their potential for recharge of ground water, which in turn impacts water availability in river Yamuna, preventing illegal extraction of ground water to preserve the ground water table, rain water harvesting systems having impact on ground water table and use of treated water (from STPs) for secondary purposes, to increase availability of potable water, it may be necessary to consider compensation regime with a view to ensure sustainable development and inter-generational equity. Accordingly, we lay down such regime as an interim measure as follows:-

(i)	<i>Failure in revival of water bodies by the land-owning agencies till 31.03.2021.</i>	<i>@ Rs. 50,000/- per month payable to and to be recovered by CPCB who may notify such agencies within one month about this direction.</i>
(ii)	<i>For failure to install rain water harvesting systems by the institutions responsible for such failure.</i>	<i>As per earlier order dated 16.11.2017 in O.A. No. 217 of 2016 Mahesh Chandra Saxena Vs. The Ministry of Urban Development & Ors. @ Rs. 5 Lakh per institution required to be paid by educational institutions in terms of the said order will apply to all such institutions as may be specified by the Committed and the amount will be payable to and to be recovered by DJB who may notify such institutions within one month about this direction.</i>
(iii)	<i>Illegal extraction of ground water by the person doing so</i>	<i>As per earlier order dated 11.09.2019 in O.A. No. 176/2015, Shailesh Singh v. Hotel Holiday Regency as per formula suggested by CPCB payable to and to be recovered by DJB who may notify all concerned by a general order on its website or otherwise within one month about this direction.</i>
(iv)	<i>For failure to use treated water for secondary purposes after 31.03.2021 and use of fresh in lieu thereof by the DJB.</i>	<i>@ Rs. 1 Lakh per month per STP payable to and to be recovered by CPCB who may notify all concerned by a general order on its website or otherwise within one month about this direction</i>

2. It is humbly submitted that time and again all the needed information have been sent by the answering corporation to the Government of NCT Delhi, Delhi Jal Board as well as other department/authorities so that factual data details could have been analyzed and processed for any departmental purposes as well as to place for the consideration of the independent Monitoring Committee headed by Justice S.P. Garg, former Judge of Delhi High Court to oversee issues relating to water management in Delhi. The answering corporation is also furnishing the details regarding the compliances of Hon'ble NGT's order dated 03.02.2020 which are as under:

(a) There are 03 nos of water bodies under the jurisdiction of EDMC. One in Shahdara North Zone and two in Shahdara South zone. out of which the welcome Jheel Shahdara North zone revival work is in progress and 80% work has been completed. In other two water bodies, project report has been prepared and matter is under process at various stages.

Water Bodies :-

S.No.	Name of Water Bodies	Total Area	Present Status	Geographical location
1	Welcome Jheel, Shah. (North) Zone	32 Acre	Revival work in progress 80% completed. There is no encroachment at site.	28° 40' 22.71" 77° 16' 31.49"
2	Ghazipur Village	3.57 Acre	Project report by EDMC has been send to Jal Shakti Mantrayal Govt. of India for Release of Fund. There is no encroachment at site.	28° 37' 58.58" 77° 19' 11.10"
3	Mandawali Fazalpur	8.356 Acre	Project report is under process and in final stage. However, DDA is ready to takeover the site for development. There is no encroachment at site.	28° 37' 43.41" 77° 17' 39.66"

(b) Regarding RWHS works in buildings and parks under the jurisdiction of EDMC there are 349 nos. of Municipal buildings and parks out of which RWHS has been provided in 292 nos., work in under progress in 11 nos., RWHS not feasible in 5 nos. and RWHS is to be taken up in 41 nos. In private schools in EDMC area, there are total 286 buildings out which RWHS exists in 237 and in others work is in process at various stages. Further details of RWHS are as under:

RWHS :-

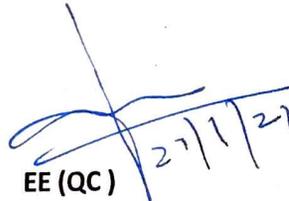
(a) Status of Rain Water Harvesting works in Municipal Buildings and parks in EDMC.

S.no.	Category	total no. of building	RWH provided	RWH in progress	RWH not feasible	RWH to be taken up
1	Municipal School Buildings	231	224	3 (New buildings under construction)	4	0
2	Community halls	56	24	6	0	26
3	Health units	29	27	0	0	2
4	Parks	24	11	2	0	11
5	Office buildings	9	6	0	1	2
	Total	349	292	11	5	41

(b) RWH REPORT OF PRIVATE SCHOOLS OF EAST DMC

S.No.	Department	(Govt./ Pvt.)	Total	Existing	Non-existing			Functionality As reported by Dept.		Remark
					Under construction	To be taken/ under process	Non-Feasible	Functional	Non-functional	
(a)	(b)	(c)	(d)=e+f	(e)	(f)					
1	Education Deptt. East DMC	AIDED RECOGNIZED	11	7	1	0	3	7	0	
2		UN-AIDED RECOGNIZED	275	230	20	0	21	230	0	4 school closed
Total			286	237	21	0	24	237	0	

The status report is submitted based on our official records and details as exists as on day.


EE (QC) 21/1/21


Dy. Director (Hort.)/HQ

Delhi

Date: - 21/1/2021